

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2023)****(28.11.2023 to 23.12.2023)****(First Week – 28.11.2023 to 02.12.2023)**

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
28.11.2023 (Tuesday)	Inauguration of the Course & Brief overview of the training programme, methodology and its object (Contd....) By: Officers of the Academy	Ice breaking Session and Feedback from field learning during First Phase field training (Contd....) By: Officers of the Academy	Ice breaking Session and Feedback from field learning during First Phase field training By: Officers of the Academy	An overview of M.P. Civil Courts Act, 1958 & Rules By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA	An overview of Rules & Orders (Criminal) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA
29.11.2023 (Wednesday)	Discussion on – Role and duties of Ministerial Staff of Courts (Part I) By: Shri Devrath Singh Deputy Director, MPSJA	Discussion on – Role and duties of Ministerial Staff of Courts (Part II) By: Smt. Namita Dwivedi Assistant Director, MPSJA	Role and importance of various sections of the Court – Malkhana By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA	Role and importance of various sections of the Court – Nazarat By: Shri Padmesh Shah Addl. Director, MPSJA	Role and importance of various sections of the Court – Copying and Record Room By: Shri Amit Singh Sisodia OSD, MPSJA
30.11.2023 (Thursday)	Police remand, judicial remand & transit remand – Various aspects (Joint Session) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA		Institution of Suits and Jurisdiction of Civil Court • Inherent, pecuniary and territorial jurisdiction (S. 9) • Scrutiny of plaint • Registration of suit By: Shri Amit Singh Sisodia OSD, MPSJA	Issuance and service of summons in civil matters By: Smt. Namita Dwivedi Assistant Director, MPSJA	Quest for Universal Judicial Standards: Integrity (40 Min) (Joint Session) By: Hon'ble Chairman, Governing Council, MPSJA

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01.12.2023 (Friday)	Production of documents on which plaintiff sues relief & production of document on which defendant relies (O. 7 R. 14) (O. 8 R. 1) By: Smt. Namita Dwivedi Assistant Director, MPSJA	Parties to the suits – • Power of court to separate trials • Mis-Joinder and Non-joinder • Striking out of parties By: Shri Amit Singh Sisodia OSD, MPSJA	Pleadings generally • Striking out pleadings • Amendment of pleadings • Failure to amend after order By: Shri Padmesh Shah Addl. Director, MPSJA	Over view of law relating to temporary injunction • <i>Ex Parte</i> • Procedural aspect By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA	Discussion on – Key issues relating to bail & conditions to be imposed (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA
02.12.2023 (Saturday)	Dining Etiquettes & Manners / Dressing and communication Skills (Joint Session) By: Ms. Monika Anand Life Coach and Trainer, Indore	Return of plaint and rejection of plaint (O. 7 R. 11) By: Shri Amit Singh Sisodia OSD, MPSJA	Over view of law relating to temporary injunction • Breach of Injunction • Supplementary Proceedings By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA	Discussion on – Key issues relating to bail & conditions to be imposed (Part – II) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
 - (2) Tea Breaks from 11.30 am to 11.45 am and from 3.15 pm 3.30 pm.
 - (3) Lunch Break from 1.15 pm to 2.00 pm.
 - (4) Audio Visual Session on 02.12.2023 from 8:00 pm Auditorium
 - (5) **Use of Cell Phones in lecture room is strictly prohibited**
 - (6) The Time Table is subject to change as per exigencies

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2023)****(28.11.2023 to 23.12.2023)****(First Week – 28.11.2023 to 02.12.2023)**

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01.12.2023 (Friday)	Pleadings generally <ul style="list-style-type: none"> • Striking out pleadings • Amendment of pleadings • Failure to amend after order By: Shri Padmesh Shah Addl. Director, MPSJA	Production of documents on which plaintiff sues relief & production of document on which defendant relies (O. 7 R. 14) (O. 8 R. 1) By: Smt. Namita Dwivedi Assistant Director, MPSJA	Parties to the suits – <ul style="list-style-type: none"> • Power of court to separate trials • Mis-Joinder and Non-joinder • Striking out of parties By: Shri Amit Singh Sisodia OSD, MPSJA	Discussion on – Key issues relating to bail & conditions to be imposed (Part – I) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Over view of law relating to temporary injunction <ul style="list-style-type: none"> • <i>Ex Parte</i> • Procedural aspect By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA
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DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP – A

Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges, Junior Division (Batch 2023) (28.11.2023 to 23.12.2023)

(Second Week – 04.12.2023 to 09.12.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
04.12.2023 (Monday)	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction and cognizance of offence by Magistrate upon Police Report By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA	(Joint Session)	Discussion on interim custody of property under Section 451/457 CrPC By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA	<i>Res Judicata</i> and suit to include the whole claim (O. 2 R. 2 CPC) • Relinquishment of part of claim • Omission to sue the one of several reliefs • Joinder of causes of action By: Shri Padmesh Shah Addl. Director, MPSJA	Process to compel appearance. • Summons • Warrant of arrest Proclamation and attachment By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA
05.12.2023 (Tuesday)	Appearance of parties and consequence of non-appearance (O.9 CPC) By: Shri Padmesh Shah Addl. Director, MPSJA	Examination of parties by the Court • Appearance before the conciliatory forum or authorities • Alternate Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC) By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA	Written Statement, Set-off and Counter Claim By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to Framing of Charges • Form of charge • Addition and Alteration of charge • Section 34 and 149 IPC • Section 109 and 120B IPC By: Director, MPSJA & Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	(Joint Session)
06.12.2023 (Wednesday)	Recording of statement u/s 164 Cr.P.C. By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA	• Preparation of list of witness and summoning of witness in civil cases • Adjournments By: Shri Padmesh Shah Addl. Director, MPSJA	Overview and Evidence for maintenance of wife, children and parents By: Smt. Namita Dwivedi Assistant Director, MPSJA	Order and Execution for Interim and Final maintenance of wife, children and parents By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA	Settlement of Issues & Determination of Suit on issue of law or on issues agreed upon By: Director, MPSJA & Shri Amit Singh Sisodia OSD, MPSJA

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07.12.2023 (Thursday)	Key issues relating to recording of evidence in civil cases (Joint Session) By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA		Death, marriage and insolvency of parties (O. 22 CPC) By: Shri Amit Singh Sisodia OSD, MPSJA	Withdrawal and Compromise of suit and adjustment of suit By: Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA	Quest for Universal Judicial Standards: Impartiality & Equality (Joint Session) By: Hon'ble Chairman, Governing Council, MPSJA
08.12.2023 (Friday)	Key issues relating to Registration Act, 1908 and the Indian Stamp Act, 1899 and impounding of document By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Order Sheet writing in Criminal cases By: Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA	Types of trials • Trial of warrant cases • Cases instituted on Police Report • Cases instituted other than Police Report By: Shri Padmesh Shah Addl. Director, MPSJA	Types of trials • Trial of Summons and Summary Cases by Magistrate By: Smt. Namita Dwivedi Assistant Director, MPSJA	Exercise Discussion By: Officers of the Academy
09.12.2023 (Saturday) (Joint Session)	Different aspects of Complaints to Magistrate • Application u/s 156 CrPC • Sections 200 to 203 Cr.PC • Clubbing of complaint u/s 210 CrPC • Non-appearance or death of complainant • Withdrawal of complaint By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA		Commissions in civil cases • commission for local investigation • Commission to examine witnesses By: Shri Devrath Singh Deputy Director, MPSJA	Discussion and Presentation on Legends of Law By: Officers of the Academy	Role plays (i) Topics may be given at the beginning of the week. (ii) Participants may be bifurcated in Groups By: Participants

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ADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP – B

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